

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 06/2012

with I.A. No. 10 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Federation of Indian Airlines (FIA) ...Appellant

V/s.

AERA & Anr. (DIAL) .... Respondents

Appearance: Mr. U.U. Lalit & Mr. Ramji Srinivasan, Senior Advocates with Ms. Poonam Verma, Ms. Divya Chaturvedi and Mr. Varun Singh, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Advocates for Respondent No. 1.

Mr. Gopal Jain & Mr. Aman Avinav, Advocates for R-2.

Ms. Anjana Gosain, Advocate for UOI (MCA)

Mr. Harin Raval, ASG & Ms. Rameeza Hakeem, Advocates for AAI.

ORDER

04<sup>th</sup> March, 2013

We clarify that our earlier order dated 15.02.2013 was only restricted to joining Airports Authority of India (AAI) and Ministry of Civil Aviation (MoCA) as parties to this appeal. That was the limited liberty that we had granted on the oral application made by the learned Senior Counsel appearing for the appellant. It seems, in pursuance of that, an affidavit has been filed now by the appellant which seems to be raising certain averments besides the request to join the two aforesaid entities as parties. Ordinarily, this should have been done by filing an amendment application. The learned Senior Counsel for the appellant now says that he has no objection to the grant of time to other sides for responding to the averments made. Shri Atul Nanda, learned Senior Counsel appearing for AERA expressed his apprehension that it is as if we had allowed raising of the new grounds by our Orders. We clarify that it was not so. Therefore, the contents of the

present affidavit excepting those which relate to the joining of the two entities i.e. AAI & MoCA, as parties shall be treated to be an application for amendment of the appeal. It will be for the other sides now to respond to this affidavit.

All the appeal paper books be served on the other sides, especially the newly joined parties, without any delay. Let replies be filed within three weeks. Rejoinders, if any, shall be filed within one week thereafter.

List the matter on 09<sup>th</sup> April, 2013.

( Justice V.S. Sirpurkar )  
Chairman

( Rahul Sarin )  
Member

(Pravin Tripathi)  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 11/2012

with I.As. No.11 & 21 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Lufthansa German Airlines & Ors.

...Appellants

Vs.

AERA & Anr. (DIAL)

.... Respondents

Appearances :

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amar Dave, Mr. C.M. Shroff, Ms. Anusha Jacob & Mr. Narendra Kr. Goyal, Advocates for the Appellants.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Advocates for Respondent No. 1

Mr. Gopal Jain & Mr. Aman Avinav, Advocates for R-2.

Ms. Anjana Gosain, Advocate for UOI (MCA)

Mr. Harin Raval, ASG & Ms. Rameeza Hakeem, Advocates for AAI.

ORDER

04<sup>th</sup> March, 2013

List alongwith connected matters for hearing on 09<sup>th</sup> April, 2013.

( Justice V.S. Sirpurkar )  
Chairman

( Rahul Sarin )  
Member

(Pravin Tripathi)  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 10/2012

with I.A. No.14 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Delhi International Airport Pvt. Ltd. (DIAL)

...Appellant

V/s.

AERA & Ors.

.... Respondents

Appearances :

Mr. Gopal Jain & Mr. Aman Avinav, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik,  
Advocates for Respondent No. 1

Mr. Harin Raval, ASG & Ms. Rameeza Hakeem, Advocates for AAI.

Ms. Poonam Verma, Ms. Divya Chaturvedi and Mr. Varun Singh,  
Advocates for Respondents (FIA)

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amar Dave, Mr.  
C.M. Shroff, Ms. Anusha Jacob, Mr. K.S. Bhatia & Ms. Kabita Das,  
Advocates for Respondent (LH)

ORDER

04<sup>th</sup> March, 2013

List alongwith connected matters for hearing on 09<sup>th</sup> April, 2013.

( Justice V.S. Sirpurkar )  
Chairman

( Rahul Sarin )  
Member

(Pravin Tripathi)  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 12/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

International Air Transport Association (India) Pvt. Ltd. (IATA) ...Appellant

V/s.

AERA & Anr. (DIAL) .... Respondents

Appearance: Mr. Sujoy Kumar with Mr. Arindam Ghose, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Advocates for Respondent No. 1.

Mr. Gopal Jain & Mr. Aman Avinav, Advocates for R-2.

Mr. Harin Raval, ASG & Ms. Rameeza Hakeem, Advocates for AAI.

ORDER

04<sup>th</sup> March, 2013

List alongwith connected matters for hearing on 09<sup>th</sup> April, 2013.

( Justice V.S. Sirpurkar )  
Chairman

( Rahul Sarin )  
Member

(Pravin Tripathi)  
Member